

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO.(IB)-53(PB)/2017
CA NO.

CORAM:

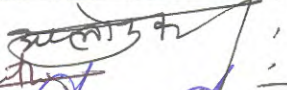
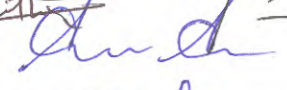


PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017

NAME OF THE COMPANY: Vidul Sharma
V/s
Technopak Advisors Pvt. Ltd.



SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency And Bankruptcy Code 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Alok Kumar	Adv	For Applicant	
2.	ABHISHEK PARUTHI	ADV	FOR Applicant	
2.	Shambhu Storan	Adv.	For Corp. Debtor	
3.	Shashaank Bhasali	Adv.	For Corp. Debtor	

ORDER

Learned Counsel for the respondent has handed over the cheque for a sum of Rs.87,408/- drawn on Axis Bank to show its bonafide and to settle the dispute. The settlement, if any, shall take place before the next date of hearing.

List on 02.5.2017


CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
25.4.2017